

Amendment) Scheme, 1975, published in Notification No. S.O. 5040 in Gazette of India dated the 22nd November, 1975.

- (iii) The Emergency Risks (Under-takings) Insurance (Fifth Amendment) Scheme, 1975, published in Notification No. S.O. 706(E) in Gazette of India dated the 12th December, 1975. [Placed in Library. See No. LT-10053/76].

(11) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

- (i) G.S.R. 593(E) published in Gazette of India dated the 29th December, 1975 together with an explanatory memorandum.
- (ii) G.S.R. 602(E) published in Gazette of India dated the 31st December, 1975 together with an explanatory memorandum.
- (iii) G.S.R. 3(E) published in Gazette of India dated the 1st January, 1976 together with an explanatory memorandum. [Placed in Library. See No. LT-10054/76].

(12) A copy of the Gold Control (Licensing of Dealers) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. S.O. 745(E) in Gazette of India dated the 31st December, 1975, under sub-section (3) of section 114 of the Gold (Control) Act, 1968. [Placed in Library. See No. LT-10055/76].

(13) A copy of the Central Sales Tax (Registration and Turn-over) Amend-

ment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 597(E) in Gazette of India dated the 30th December, 1975, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [Placed in Library. See No. LT-10056/76].

(14) A copy of the Central Excise (Twenty-second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 592(E) in Gazette of India dated the 29th December, 1975, under section 38 of the Central Excises and Salt Act, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-10057/76].

#### AIRCRAFT (SECOND AMENDMENT) RULES, 1975

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): I beg to lay on the Table a copy of the Aircraft (Second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 927 in Gazette of India dated the 26th July, 1975, under section 14A of the Aircraft Act, 1934 together with an explanatory note. [Placed in Library. See No. LT-10058/76].

#### STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES ETC.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): I lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings:

[Shri B. Shankaranand]

given by the Ministers during the various sessions of Lok Sabha:

- |  |                    |
|--|--------------------|
| (i) Statement No. XXXVII—Eighth Session, 1969    | } Fourth Lok Sabha |
| (ii) Statement No. XXXVII—Ninth Session, 1969    |                    |
| (iii) Statement No. XXX—Eleventh Session, 1970   |                    |
| (iv) Statement No. XXX—Fourth Session, 1972      | } Fifth Lok Sabha  |
| (v) Statement No. XXIII—Seventh Session, 1973    |                    |
| (vi) Statement No. XIX—Eighth Session, 1973      |                    |
| (vii) Statement No. XV—Ninth Session, 1973       |                    |
| (viii) Statement No. XIX—Tenth Session, 1974     |                    |
| (ix) Statement No. XII—Eleventh Session, 1974    |                    |
| (x) Statement No. XI—Twelfth Session, 1974       |                    |
| (xi) Statement No. XIII—Thirteenth Session, 1975 |                    |
| (xii) Statement No. XIV—Thirteenth Session, 1975 |                    |
| (xiii) Statement No. XV—Thirteenth Session, 1975 |                    |

[Placed in Library. See No. LT-10059/76].

(3) A copy each of the following statements (Hindi and English versions):—

**NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, ANNUAL REPORT OF TRADE DEVELOPMENT AUTHORITY FOR 1974-75, STATEMENTS re. CONTROLLED CLOTH AND NOTIFICATIONS UNDER COTTON TEXTILES (EXPORT CONTROL) ORDER**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to say on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Viscose Staple Fibre Control (Amendment) Order, 1975, published in Notification No. S.O. 2441 in Gazette of India dated the 2nd August, 1975

(ii) The Cotton Textiles (Control) Third Amendment Order, 1975, published in Notification No. S.O. 4799 in Gazette of India dated the 15th November, 1975.

(iii) The Cotton Textile (Control) Second Amendment Order, 1975, published in Notification No. S.O. 4403 in Gazette of India dated the 11th October, 1975 [Placed in Library. See No. LT-10060/76].

(2) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1974-75 [Placed in Library. See No. LT-10060/76].

(i) Statement showing the packing of controlled cloth from 1st October, 1974 to 31st March, 1975.

(ii) Statements showing the allotment of controlled cloth to various States and Retail shops out of October, 1974 packing (allotted in November, 1974).

(iii) Statement showing allotment of controlled cloth to various States and Retail shops out of November, 1974 packing (allotted in December, 1974).

(iv) Statement showing allotment of controlled cloth to various States and Retail shops out of December, 1974 packing (allotted in January, 1975).

(v) Statement showing allotment of controlled cloth to various States and Retail shops out of January, 1975 packing (allotted in February, 1975).

(vi) Statement showing variety-wise allotment of controlled cloth to various States and to Retail shops out of March, 1975 packing (allotted in April, 1975).

(vii) Statement showing allotment of controlled cloth to various States and Retail shops out of February, 1975 packing (allotted in March, 1975). [Placed in Library. See No. LT-10061/76].